

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No. 150/2005

In the matter of

Approval of tariff in respect of Assam Gas Based Power Station (291 MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

North Eastern Electric Power Corporation Ltd.

....Petitioner

Vs

- 1 Assam State Electricity Board, Guwahati
 2. Meghalaya State Electricity Board, Shillong
 3. Department of Power, Govt. of Tripura, Agartala
 4. Power and Electricity Department, Govt. of Mizoram, Aizawl
 5. Electricity Deptt, Govt. of Manipur, Imphal
 6. Department of Power, Govt. of Arunachal Pradesh, Itanagar
 7. Department of Power, Govt. of Nagaland, Kohima
 8. North Eastern Regional Electricity Board, Shillong
 9. North Eastern Regional Load Despatch Centre, Shillong
- Respondents**

The following were present:

1. Shri D. Dey, NEEPCO
2. Shri B. K. Chakraborty, NEEPCO
3. Shri D. Chaudhary, NEEPCO
4. Shri A. G. West, NEEPCO
5. Shri P.K. Hazarika, ASEB
6. Shri K. Goswami, ASEB
7. Shri L. Priyaokumar, Electricity Department, Manipur
8. Shri M. Jadaswami Singh, Electricity Department, Manipur
9. Shri W. Rehman, Department of Power, Arunachal Pradesh
10. Shri A. Gian Chaudhuri, TSECL
11. Shri H. M. Sharma, Consumer
12. Ms. Seema Sharma, Advocate, Consumer

ORDER
(Date of Hearing: 2.8.2007)

The petitioner has filed Petition No.150/2005 for approval of tariff in respect of Assam Gas Based Power Station (hereinafter referred to as “the generating station”) for the period 1.4.2004 to 31.3.2009 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004.

2. We have heard the representative of the petitioner and the respondents present as well as Ms. Seema Sharma, Advocate and Shri H. M. Sharma, of ASEB for the consumer respondent. We observe that certain additional information/clarification are required from the petitioner. Accordingly, the petitioner is directed to submit the following information on affidavit latest by 20.8.2007 with an advance copy to the respondents as well as the Advocate for the consumer respondent:

- (a) A certificate to the effect that additional capitalization claimed by the petitioner for the year 2004-05 and 2005-06 and the gross block of assets shown in the books of accounts for 2004-05 and 2005-06 have actually been paid for and do not include any undischarged liability as on 1.4.2004, 31.3.2005 and 31.3.2006. In case there is any undischarged liability included in the above, the details thereof may be furnished.

- (b) Category wise details of additional capitalization in accordance with clauses (2) and (3) of Regulation 18 of the Tariff Regulations of 2004.
- (c) Confirmation as to whether the spares of Rs.3106.17 lakh capitalized during 2004-05 are the balance spares purchased under the main plant package prior to 2003-04 and kept in the inventory.
- (d) The petitioner has claimed Rs.1772.46 lakh in 2005-06 on account of slow moving irregular spares in respect of gas turbine generator, gas booster station, steam turbine generator and electrical switchgear. Details of such spares along with price and justification for capitalization thereof be furnished along with the need for procuring the spares. Any procurement of spares to replenish spares capitalized earlier (which have been consumed) shall not be capitalized again.
- (e) The petitioner has claimed the energy charge of 40.53 paise/kWh, whereas based on the GCV and price of gas indicated by the petitioner, the energy charge works out to 48.19 paise/kWh. The petitioner is directed to reconcile the figures and submit detailed calculation of the energy charges.
- (f) Station wise annual accounts for 2005-06.
- (g) Reasons for considering the rate of interest for PSU 8th and 9th series of bonds as 7.934% and 9.784% instead of 7.90% and 9.75% respectively, in Form-13.

(h) Means of financing of the additional capitalization claimed for FY2004-05 and FY2005-06.

3. Subject to submission of the above information by the petitioner, order is reserved.

Sd/-
(R.KRISHNAMOORTHY)
Member

Sd/-
(BHANU BHUSHAN)
Member

New Delhi, Dated the 7th August, 2007